- (b) whether any Committee has been constituted for the purpose; and
- (c) if so, the details of its members and the instructions issued to them?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) In July 2004, Board for Industrial and Financial Reconstruction (BIFR) recommended winding up of Heavy Engineering Corporation Limited under Sick Industrial Companies (Special Provisions) Act, (SICA), 1985. Management of HEC has filed an appeal before appellate Authority for Industrial and Financial Reconstruction (AAIFR) against the orders of the BIFR. The matter regarding future of HEC is proposed to be reviewed in the light of recent announcement by Government regarding formation of Board for Reconstruction of Public Sector Enterprises.

(b) and (c) A Joint Committee for revival of Heavy Engineering Corporation Limited (HEC) was constituted on 16.12.2002 under the Chairmanship of Secretary, Heavy Industries and Public Enterprises (HI&PE) with Additional Secretary and Financial Advisor (HI&PE), Chief Secretary and Secretary (Industries), Government of Jharkhand and Chairman and Managing Director, HEC as other members.

Revival of BPCL and BHPV

- 1209. SHRI DIPANKAR MUKHERJEE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) the status of revival of Bharat Pumps and Compressors Ltd. (BPCL) and Bharat Heavy Plates and Vessels Ltd. (BHPV);
 - (b) whether statutory dues of the employees have been cleared; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) Bharat Pumps and Compressors Ltd. (BPCL) is a sick PSU under reference to BIFR, a quasi-judicial body which is presently making efforts for its revival through the change in management. The future of BPCL will depend upon the final directions of the BIFR.

Bharat Heavy Plate & Vessels Limited (BHPV) have incurred a huge loss of Rs. (-)158.81 crores during the year 2003-04 and the net worth of the company has become negative. It has to be referred to BIFR under the provisions of SICA Act. Future of BHPV will be decided in line with the stipulation of the National Common Minimum Programme (NCMP) of the Government in respect of Public Enterprises.

- (b) The outstanding statutory dues of the employees of BPCL and BHPV as on 31.07.2004 were Rs. 14.07 crores and Rs. 45.72 crores respectively. Government had released a budgetary support of Rs. 14.37 crores to BPCL on 31.03.2004 for settlement of outstanding statutory dues of the employees as on 31.12.2002.
- (c) The companies are not able to settle the dues on account of acute financial crunch.

Education policy for disabled children

- 1210. SHRI DATTA MEGHE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government are considering a proposal to fomulate a comprehensive education policy for children with disability:
 - (b) if so, the salient features thereof; and
- (c) by when the said education policy is likely to be formulated and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (c) The National Policy on Education (NPE), 1986, as modified in 1992 envisages integration of the physically and mentally handicapped with the general community as equal partners, to prepare them for normal growth and to enable them to face life with courage and confidence. The Policy envisages a number of measures in this regard.

A centrally sponsored scheme of Integrated Education for disabled Children (IEDC) was launched in 1974 by the then Department of social Welfare and was later transferred to the Department of Education in 1982-83. The Scheme provides educational opportunities for disabled children in